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**CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH**

C.P. No.50/99 in  
O.A. No.597/96

New Delhi, this the 11th day of March, 1999

**HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)  
HON'BLE SHRI N. SAHU, MEMBER(A)**

Harish Kumar Verma alias Hari Singh  
S/o Shri Jai Singh,  
R/o House No.A-31/107, Mata Mandir Marg,  
East Moujpur, Delhi-53  
last working as Stenographer (P.A.-Gd.III)  
in the office of Chief General Manager,  
Northern Telecom, Department of Telecom,  
Northern Telecom Region,  
New Delhi-110001. .... Petitioner

(By Advocate: Shri B.B.Srivastava)

Versus

1. Shri Anil Kumar,  
Secretary to the Govt. of India,  
Ministry of Communications,  
Sanchar Bhawan, New Delhi-110001.
2. Shri T.K.Sampath Kumar,  
Chief General Manager,  
Northern Telecom Region,  
Kidwai Bhawan, New Delhi-110001.
3. Shri A.K.Kalia,  
Dy.General Manager(Admn)  
Northern Telecom Region,  
Kidwai Bhawan, New Delhi-110001. .... Respondents

(By Advocate: Shri R.P.Agarwal)

**O R D E R (ORAL)**

**By Reddy, J. -**

Heard Shri B.B.Srivastava, learned counsel for  
the applicant and Shri R.P.Agarwal, learned counsel for  
the respondents.

2. Learned counsel for the respondents submits  
that he has already filed a compliance report in the  
office stating that the directions given by the Tribunal

*(Signature)*

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have fully complied with. Learned counsel for the applicant, however, submits that his client has not received the order of reinstatement as is stated in the compliance report.

3. Since a compliance report has been filed supported by a sworn statement, we do not see any ground for keeping this matter pending. However, it is open to the applicant if he is not reinstated, to move this court again for necessary orders. The C.P. is closed. Notice discharged.

Dinesh  
( N. SAHU )  
MEMBER(A)

Unopposed  
( V. RAJAGOPALA REDDY )  
VICE CHAIRMAN(J)

/dinesh/